- (iii) Notifii ition G. S. R. No. 530, dated the 21J March, 1970, publishing the Neyveli dal Mines Provident Fund (Amei.inient) Scheme, 1970
- (iv) Notifi it on G. S. R. No. 531, dated the 21s March, 1970, publishing the Coal Min s Provident Fund (Amendment) Sche ne, 1970.

[Placed in Library. See No. LT-3354/70 for (I to (iv)].

RESIGN/ TION BY SHRI C. ACH JTHA MENON

MR. CHAI IRAN: I have to inform Members 1 lat Shri C. Achutha Men-on, a Member of the Rajya Sabha, representing the State 1 f Kerala, has resigned his seat in the Raj) 1 Sabha with effect from the 24th April 1970.

MESSAGE FP.OMLOK SABHA

THE APPROPB ATION (No. 2) BILL, 1970

SECRETARY j I have to report to the House the follov in ;j message received from the Lok Sabha. signed by the Secretary of the Lok Sab ia:

"In accord .nee with the provisions of Rule 96 of he Rules of Procedure and Conduct of Bi iness in Lok Sabha, I am dir-cted to en loie herewith the Appro-Driation (No 2' Bill, 1970, as passed by Lok Sabha at its sitting held on the 30th April, 1 7'.

The speaker has certified that this Bill is a Money Bill within the meaning of article no of he Constitution of India.

Sir, I lay the ijill on the Table.

REFERENC1 TO SITUATION IN ANDH LA PRADESH

SHRI V. B. K VfU (Andhra Pradesh): Sir, the House 1 as heard with rapt attention a matter w rich is happening outside the country. T tat is an external matter with wnich of co ise we are extremely concerned. But may [draw the attention of the House also to a domestic matter which is also a very imp irtant matter. Today is May 1st and it is workers day. What is happening in A idhra Pradesh today is police action. 7"housands are courting arrest, top leader have been put behind the bars and for fiften months the agitation

has been going on. The Prime Minister visited the area; the Home Minister visited the area and the President of India has personally expressed sympathy. Everybody said that there should be a political solution. I say, Sit, parliament is the proper authority, the proper institution directly concerned with it. It is actually a matter relating to the reorganisation of the State. Whether the Praja Samiti which is representing the people of Telangana is right or wrong, Parliament should have taken note of it, should have taken the initiative and should have found a political solution. Yesterday also I had an occasion and opportunity to raise this matter. This cannot be treated as law and order problem. In this country if political agitations and political pressures for political rights are suppressed by using the Central Reserve Police or the Preventive Detention Act, I am "afraid democracy is going to be in peril in this country.

in Andhra Pradesh

SHRI BHUPESH GUPTA (West Bengal): Preventive Detention Act?

SHRI V. B. RAJU: Yes; it is the most atrocious Act that has been passed by any State Legislature. It is there in Andhra Pradesh; no such enactment can be found anywhere else. Now democracy is in peril and that is why I have taken the time of the House to bring this queston to the notice of this House. For fifteen months the agitation has been going on. Sixteen lakh students have abstained from classes for eight months. Has it happened anywhere in the world? I would like to know. Even in France in May 1968 it was only for one month. A man like De Gaulle who was virtually a dictator, bowed down to the will of the people.

AN HON. MEMBER: Mr. Brah-manda Reddy is more than De Gaulle.

SHRI V. B. RAJU: This is not the question of a person, this is a question of principle. What I request the House and the Deputy Chairman is to allow a discussion on this question. This cannot be crushed aside lightly. It is not a personal matter; it is not a regional matter. It is a very serious matter and I will be failing in ray duty coming from that area if I do not stress this important point that Parliament has not taken sufficient inita-tive in this matter. It is not a state matter. This cannot be tied down to power politics; this cannot be tied down to personalities.

MR. DEPUTY CHAIRMAN: You have mentioned it. That will do now.

SHRI V. B. RAJU: All right; thank you, Sir.

MR. DEPUTY CHAIRMAN: House stands adjourned till 2.30 P.M.

> The House then adjourned for lunch at fortyfive minutes past one of the clock.

The House Reassembled after lunch at half-past two of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

ANNOUNCEMENT RE. GOVERNMENT BUSINESS

THE LEADER OF THE HOUSE SHRI K.K. SHAH): Mr. Deputy Chairman, with your permission, I rise to announce that Government business in this House during the week commencing 4II1 May, 1970, will consist of:

- (1) Consideration and return of the Appropriation (No. 2) Bill, 197". as passed by Lok Sabha.
 - (2) Consideration and passing of:
 - fa) The Architects Bill, 1968, as reported by Joint Committee;
 - (b) The Tea (Amendment) Bill 1969. as passed by Lok Sabha;
 - (c) The Central Silk board (Amendment) Bill, 1969, as passed by Lok Sabha.

SHRI BHUPESH GUPTA (West Bengal): We were given to understand that the Bill for the abolition of privy purses may be brought forward in this House. What about it? I do not find any such indication. Secondly, about the discussions also there is not very much of an arrangement. Now, after the discussion today this morning you will agree that the Cambodian situation should not be mixed up with the foreign affairs discussion or generally the working of the Ministry. We are not discussing the international situation, when we discuss the working of the Ministry of External Affaiis. Now, the Cambodian development, the US aggression there, should not be mixed up with it. My suggestin is that this is one of the gravest developments in this part of the world. I think separately we should discuss this subject, the developments in Cambodia.

MR. DEPUTY CHAIRMAN: When we are discussing it, you will get a chance to raise your questions.

SHRI BHUPESH GUPTA: I agree, but when we discuss the working of the Ministry, including the administrative aspect of the Ministry of External Affairs, we are not discussing grants. We are discussing the Report of the Ministry uf External Affairs.

MR. DEPUTY CHAIRMAN: I am informed that we are not considering the Report of the Ministry of External Affairs, but we will be discussing the international situation.

SHRI BHUPESH GUPTA: Then, it is all right. Therefore, it is not necessary to have an independent discussion on Cambodia. Then, perhaps we can concentrate on it.

RE GREETINGS TO THE WORKING PEOPLE ON MAY DA\

SHRI BHUPESH GUPTA (West Bengal) :Now Sir. I understand that in the other House a resolution or some such thing was passed greeting the working people of our country and the rest of the world on the great occasion of the May Day, the historic day of the workingclass. It is a universal festival of the working people. I think in cur House too the same sentiments should be expressed . . .

MR. DEPUTY CHAIRMAN: Has the Lok Sabha passed a resolution?

SHRI BHUPESH GUPTA: . . . paying tributes to the memory of the martyrs in the working-class.

MR. DEPUTY CHAIRMAN: Has the Lok Sabha passed such a motion or resolution

SHRI BHUPESH GUPTA: You express it.

SHRI A. G. KULKARNI (Maharashtra) : You can express it from the Chair.

SHRI BHUPESH GUPTA: I will give you the resolution.

SHRI DAHYABHAI V. PATEL (Guj-rat): He is always willing to give, but will you accept it? Can you father his child? He is always willing to give, though he is not married.